GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1452TO BE ANSWERED ON THE 12TH FEBRUARY. 2019

MINIMUM WAGES TO WOMEN LABOURERS

1452. SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has made any assessment regarding minimum daily wages being paid to women labourers in agriculture sector;
- (b) if so, the details and the outcomes thereof:
- (c) whether the Government has made efforts to ensure the payment of minimum wages to women agricultural labourers; and
- (d) if so, the details thereof and the extent of success achieved therein?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

- (a) & (b): No, Madam. Under the provisions of the Minimum Wages Act, 1948; the wages fixed by the appropriate government are equally payable to both male and female workers in all sectors including agriculture and the Act does not discriminate on the basis of gender.
- (c) & (d): Under the Minimum Wages Act, 1948, the enforcement is secured at two levels. While in the Central Sphere the enforcement is secured through the Inspecting officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM), the compliance in the State Sphere is ensured through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non-payment or underpayment of minimum wages, they direct the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions prescribed under Section 22 of the said Act are taken recourse to.
